

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO. 170/00330/2017

DATED THIS THE 27TH DAY OF NOVEMBER, 2017

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

Sunil,
S/o Late Shivaji Ingale,
Aged 32 years,
Residing at Munoli At & Post,
Aland Taluk,
Kalburgi District – 585 302

.....Applicant

(By Advocate Shri A.R. Holla)

Vs.

1. Union of India,
By Secretary,
Department of Posts,
Dak Bhavan,
New Delhi – 110 001.

2. The Chief Post Master General,
Karnataka Circle,
Bangalore – 560 001.

3. The Postmaster General,
N.K. Region,
Dharwad – 580 001.

4. The Senior Superintendent of Post Offices,
Kalburgi Division,
Kalburgi – 585 101

....Respondents

(By Shri M. Rajakumar, Senior Central Government Counsel)

ORDER (ORAL)DR. K.B. SURESH, MEMBER (J):

We heard the matter. Shri M. Rajakumar, learned counsel for the respondents, would say that the Tahsildar had given a certificate which was apparently not in their knowledge at that point of time therefore the question he would say that the certificate is of 2013 whereas the Committee met in 2012, but the question is that how did the respondents come to know that the girl Vandana is married. Probably it may have been a mistake therefore the learned counsel requests that the matter may be remitted back to them to consider all aspects of the matter including the veracity of the certificate issued by Tahsildar. We see nothing wrong in the statement made by the respondents. They may do so and if they find that if the girl Vandana was not married at the time of the death of the government employee then we will award her 15 more marks which will make her eligible for consideration as she has more than 51 points. At this point of time Shri M. Rajakumar would say that the last selected candidate also has 57 points therefore we are advised by the bar that in Karnataka there is a rule which says that in such case whoever is senior in age will be preferred. If that be so, let it be applicable herein also and in accordance with that appropriate orders may be passed. The OA is disposed off as above. No order as to costs.

(PRASANNA KUMAR PRADHAN)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No.170/00330/2017

Annexure A-1: True copy of letter No.NKR/STA-3/CA-26/2011 dated 05.09.2012

Annexure A-2: True copy of statement of points awarded to the applicant in accordance with the rules

Annexure A-3: True copy of representation of the applicant addressed to the CPMG, Bangalore dated 12.01.2016

Annexure A-4: True copy of letter No. R&E/2-6/824/12 dated 30.06.2016

Annexures with reply statement:

Annexure R-1: Copy of Department of Posts Circular No. 17-17/2010-GDS dated 01.08.2011

Annexure R-2: Copy of Department of Posts Corrigendum No. 17-17/2010-GDS dated 10.06.2016

Annexure R-3: Copy of representation of the applicant addressed to the CPMG, Bangalore dated 12.01.2016

Annexure R-4: Copy of Department of Posts Circular No. 17-39/5/2012-GDS dated 14.01.2015

Annexure R-5: Copy of Part-II Particulars of the dependents of the Govt. servant
